ÒITEM NO.1 REGISTRAR COURT.2 SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).2949/2007

EXE. ENGINEER, M.P. HOUSING BOARD & ORS. Petitioner(s)

VERSUS

RAMESH Respondent(s)
With SLP(C)Nos.28999, 30183/2008, SLP(C)Nos. 2455 and 2463/2009

Date: 17/09/2010 This Petition was called on for hearing today.

For Petitioner(s)
Mr. Ashiesh Kumar,Adv.

Mr. Praveen Chaturvedi,Adv.
Mr. Ajit Kumar Gupta,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

In SLP(C)No.2949/2007 and 2455/2009 notice is still awaited. Counsel for the petitioner granted four weeks time for taking fresh steps by registered post. Acknowledgment due. Issue notice thereafter. Await return of notice.

In SLP(C)No.28999/2008 and 30183/2008 No Vakalatnama and counter affidavit filed even though last chance over. No request for time. Hence, place the matter before the Hon'ble Court, as per Rule.

In SLP(C)No.30184/2008 No counter affidavit filed even though last chance over. No request for time. Hence, place the matter before the Hon'ble Court, as per Rule.

...2/-

Item No.1 : 2 :

In SLP(C)No.2463/2009 it is seen that respondent has filed counter affidavit by post. He was requested to file the same at the filing counter with memo of appearance. He is directed to comply with the earlier order within four weeks.

List the incomplete matters on 20.10.201.

(SUNIL THOMAS)
s Registrar